

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 82/TT/2020

- Subject:** : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for the assets covered under System Strengthening-X in the Southern Region.
- Date of Hearing** : 10.8.2020
- Coram** : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Ltd (TANGEDCO) and 17 others
- Parties Present:** : Shri S. Vallinayagam, Advocate, TANGEDCO
Shri S.S. Raju, PGCIL
Shri. B. Dash, PGCIL
Shri A.K. Verma, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition has been filed for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period in respect of the following assets:-

- (I) **Asset-I(A):** LILO of Neelamangala-Somanhalli 400 kV D/C Line at Bidadi;
- (II) **Asset-I(B):** 1X63 MVAR Bus Reactor at Bidadi;
- (III) **Asset-II(A):** 1X500 MVA ICT with associated bays and equipment and downstream network at Bidadi GIS Sub-station; and
- (IV) **Asset-II(B):** 1X500 MVA ICT with associated bays and equipment and downstream network at Bidadi GIS Sub-station covered under System Strengthening - X in the Southern Region.

3. The representative of the Petitioner submitted that the subject assets were put into commercial operation during 2009-14 tariff period and Commission vide order dated 29.2.2016 in Petition No. 504/TT/2014 trued up the tariff of 2009-14 period and allowed tariff of the 2014-19 period for the subject assets. The cut-off date of the assets is 31.3.2015 and, therefore, the Additional Capital Expenditure (ACE) claimed up to 2014-15 is within the cut-off date and ACE claimed for 2015-16 and 2016-17 is beyond



the cut-off date. The detailed justification for claiming ACE beyond the cut-off date is mentioned in Petitioner's affidavit dated 12.3.2020. The excess Initial Spares have been deducted from the capital cost of the Project as on 31.3.2014. Reply to TV (technical validation) letter has been submitted and rejoinder to the reply of TANGEDCO has been filed vide affidavit dated 12.3.2020 and 27.7.2020. Payment details for additional capital expenditure claimed beyond the cut-off date are mentioned in affidavit dated 12.3.2020. No additional capitalization is claimed for the 2019-24 period.

4. Learned counsel for TANGEDCO submitted that the additional capital expenditure beyond the cut-off date and revision of initial spares as claimed by the Petitioner may be disallowed in view of the reply filed by TANGEDCO vide affidavit dated 16.7.2020.

5. After hearing, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

